

**Public Sector Oil Refineries**

446. Shri D. B. Raju: Will the Minister of Petroleum and Chemicals be pleased to state:

(a) whether the three public sector oil Refineries at Gauhati, Barauni and Koyali are functioning economically;

(b) the amount of foreign exchange involved annually for importing crude oil for the private refineries; and

(c) the steps taken to augment the increased production of indigenous crude?

The Minister of State in the Ministry of Petroleum and Chemicals and of Planning and Social Welfare (Shri Raghu Ramiah): (a) Yes.

(b) About Rs. 60 crores.

(c) Production from Ankleshwar field in Gujarat was stepped up from 6,000 tonnes per day to 6,600 tonnes per day in April, 1968 and further to 7,400 tonnes per day from October, 1966. The present rate of production is 7,500 tonnes. Trial production from Rudrasagar oilfield in Assam has also been started. Kafol and Nawagam oilfields in Gujarat have also been put on trial production.

**Raids Conducted under Income-Tax Act**

447. Shri N. K. Salve: Will the Minister of Finance be pleased to state:

(a) the number of raids and searches carried out and seizures made under Section 37 of the Income-Tax Act 1922 or Section 132 of the Income-Tax Act, 1961, during the four financial years ending 31st March, 1966;

(b) the number of cases where the High Courts, on the validity of the raids, searches and seizures being challenged, held that the raids, searches and seizures were illegal;

(c) the number of cases in which the High Courts held that the powers exercised by Officers connected with the raids, searches and seizures were *malà fide* and in excess of their authority;

(d) the action taken or proposed to be taken against officers who were found to be guilty by the High Courts; and

(e) whether Government propose, in any way, to compensate the aggrieved tax-payers in respect of whom the searches, raids and seizures were held, to be illegal by the High Courts?

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): (a) 1962-63—3.

— 1963-64—20  
1964-65—397.  
1965-66—306.

(b) to (e). The information is being collected and will be laid on the Table of the House as early as possible.

**Seats in Medical Colleges**

448. Shri Sidheshwar Prasad:  
Shri Shashi Ranjan:  
Shri Sitaram Kesri:

Will the Minister of Health and Family Planning be pleased to state:

(a) whether under the Emergency scheme, Government have sanctioned increase in seats in different Medical Colleges including the private colleges;

(b) if so, the procedure laid down and followed in this regard;

(c) for how many years this sanction is being granted; and

(d) whether any precautions have been taken so that due to procedural delay, the students do not suffer with particular reference to Medical Colleges?

The Deputy Minister in the Ministry of Health and Family Planning (Shri B. S. Murthy): (a) Yes. Financial assistance has been granted to